

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1069-1070 of 2019**

**IN THE MATTER OF:**

**Yogesh Mehra**

**...Appellant**

**Versus**

**Vaayu Infrastructure LLP & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates.**

**For Respondents: Mr. Shashank Agarwal and Mr. Satendra Rai, Advocates for R-1.**

**Ms. Ekta Bhasin, Advocate for R-2.**

**Mr. Rahul Kumar, Advocate for R-4.**

**ORDER**  
**(Through Virtual Mode)**

**17.07.2020:** Learned counsel for Respondent No. 4 submits that due to outbreak of COVID-19 and the respondent being based at Mumbai reply affidavit could not be filed by the Respondent. He seeks and is granted 10 days' time to file reply affidavit failing which right to file reply will stand closed without reference to the Bench.

Learned counsel for Respondent No. 4 submits that he will seek instructions in regard to representation of Respondent No. 3. Registry is directed to inform Mr. Sanjay Shorey, Director (Legal), Ministry of Corporate Affairs to file reply affidavit for Respondent No. 3 and join the proceedings through virtual mode.

Post the appeal for admission (after notice) on **18<sup>th</sup> August, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*